



2026:AHC:46455

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 8352 of 2026

Vijay Bahadur Prasad

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Ramesh Kumar Chaurasia
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The present petition has been filed by the petitioner to direct the respondent no. 2-Tehsildar Sadar Ballia, District Ballia to decide the application dated 12.12.2025 submitted under Section 152 of C.P.C.
2. From the perusal of the record, it transpires that immediately after filing the aforesaid application, the petitioner has approached this Court seeking a writ in the nature of mandamus.
3. In this view of the matter, this Court is of the opinion that the relief sought by the petitioner cannot be granted.
4. In the facts and circumstances of the case, and also in the interest of justice, the present petition is finally disposed of with a direction to respondent no. 2-Tehsildar Sadar Ballia, District Ballia to pass appropriate orders on the aforesaid application strictly in accordance with law, without granting unnecessary adjournments, unless there exists any legal impediment.

February 27, 2026
Vikram

(Prakash Padia,J.)